

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**OA No. 374/2018**

This the 21<sup>st</sup> day of August, 2019

**Hon'ble Ms. Aradhana Johri, Member (A)**

Smt. Phoolwati Devi,  
Aged 70 years,  
W/o. Late Umed Singh,  
R/o. -C-213, Kurat Mohalla,  
Vill & Post : Chhawla,  
New Delhi – 110 071.

...Applicant

(By Advocate : Mr. A. K. Trivedi)

Versus

1. North Delhi Municipal Corporation  
Through its Commissioner,  
North Delhi Municipal Corporation,  
Civic Centre, Minto Road,  
New Delhi.
2. The Director Local Bodies  
Toll Tax Department,  
14<sup>th</sup> Floor, Dr. SPM Civic Centre  
Minto Road, JLN Marg,  
New Delhi-110 002.
3. The Dy. Controller of Accounts (FP)  
3<sup>rd</sup> Floor, Dr. SPM Civic Centre  
JL Nehru Marg,  
New Delhi-110 002.
4. The Accounts Officer (GPF)  
HQ, North Delhi Municipal Corporation  
Civic Centre, Minto Road,  
New Delhi-110 002.

...Respondents

(By Advocate : Mr. M. S. Reen)

**O R D E R (ORAL)**

This is a matter of sanction of family pension. The applicant Smt. Phoolwati Devi has submitted in her

rejoinder that she has submitted all required forms for pension on 11.07.2019 and the deficiency as intimated by the respondents was also removed vide representation dated 13.08.2019.

2. Respondents have stated that all formalities have now been completed by the applicant on 13.08.2019 and they will now process the claim expeditiously.

3. Respondents may process the claim and sanction the family pension as per rules within a period of two months from the date of receipt of a certified copy of this order.

4. The O.A is disposed of with the above directions. There shall be no order as to costs.

(Aradhana Johri)  
Member (A)

/Mbt/